

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †2933**

TO BE ANSWERED ON THE 13TH MARCH, 2018/ PHALGUNA 22, 1939 (SAKA)

SHORTAGE OF BULLET PROOF JACKETS

†2933. SHRI AJAY NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Armed Police Forces (CAPF) are facing shortage of bulletproof jackets;

(b) if so, the details thereof along with the reasons therefor;

(c) the steps taken by the Government for providing high quality bullet proof jackets in a time bound manner;

(d) whether the Bureau of Police Reserach and Development (BPRD) has recommended for light weight, high quality bullet proof jackets;

(e) if so, the details of the recommendations and the reaction of the Government thereto; and

(f) the other steps taken by the Government for providing such jackets in a time bound manner to CAPF?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The requirement of CAPFs changes with time and as per their deployment pattern. CAPFs are holding sufficient number of bullet proof jackets presently and have also initiated procurement process for acquiring additional quantity as per their operational requirement.

(c) to (e): Government has enhanced the protection level of bullet proof jackets for CAPFs as per the technology and safety parameters of bullet proof jacket available globally and operational requirement of CAPFs. The Bureau of Police Research and Development (BPR&D) has issued revised Qualitative Requirements/Specifications on 07.03.2018 of bullet resistance jackets.

(f): CAPFs procure items such as light weight bullet resistant jackets as per their operational requirements. However, to provide these items in a time bound manner to CAPFs following measures/steps have been taken by this Ministry:

(i) Clubbing of Provisioning Sanction with Authorization sanction. Now there are only two stages i.e. authorization-cum-provisioning sanction and expenditure sanction against the earlier three stages of procurement process.

(ii) Power of approving Qualitative Requirements (QRs)/Trial Directives (TDs) has been delegated to Directors General of nodal CAPFs.

(iii) Trial of samples once conducted during the tender process for technical evaluation will have validity of 1-2 years to avoid recurrent trials .

(iv) Delegated financial power of DsG, CAPFs has been enhanced for procurement of items for trial purpose from Rs. 1 Crore to Rs. 2 Crore.

(v) Special DG/ADG in charge of Provisioning in CAPFs has been allowed to head the meeting of Tender Purchase Committee (TPC) instead of DsG, CAPFs.

(vi) The delegation of financial power of DsG, CAPFs have been further delegated/enhanced to lower functionaries (till the Commandant) for procurement of stores under the various provisioning heads.

(vii) CAPFs have been allowed to invoke 100% tolerance clause under ongoing contract and upto 100% repeat order clause under successfully execution of original contract of CAPFs.
